

4. Sukna land case:

Sukna Land case pertains to land in Chumta Tea Estate neighbouring defence land and not defence land. This is a case of incorrect issue of No Objection Certificate (NOC) by HQ 33 Corps. A Court of Inquiry was ordered by HQ Eastern Command to investigate the circumstances under which No Objection Certificate was allowed to be given and MoU agreed by HQ 33 Corps for land in Chumta Tea Estate. The Court of Inquiry has been finalized and suitable action taken against erring officials.

Non-fulfilment of armed forces need for ammunitions

3152. SHRI V. HANUMANTHA RAO: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government has not been able to fulfil the 30 years demand of the armed forces for required ammunition;
- (b) if so, the reasons therefor;
- (c) the number of latest fighter planes and flight carrying ships purchased in last two years; and
- (d) whether it is also a fact that defence allocations is being returned every year?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Sir, arms and equipment are available in adequate quantity in the Armed Forces. Shortage of certain types of ammunition, as and when reported, is addressed through indigenous production and import.

(c) During the last two years, 50 Su-30 MKI fighter aircraft were procured and contracts for procurement[†] of 40 Hawk Advanced Jet Trainer, 20 Light-Combat Aircraft, 29 MiG 29K aircraft and 11 helicopter carrying ships were signed.

(d) No, Sir. 100% of outlay for modernization of Armed forces was spent in 2010-11.

Seizure of Pakistani ship

†3153. SHRI RASHEED MASOOD: Will the Minister of DEFENCE be pleased to state:

[†]Original notice of the question was received in Hindi.

(a) whether it is a fact that Indian Coast Guard and Navy have caught a Pakistani ship near Lakshadweep coast;

(b) if so, the total number of citizens boarded in this ship;

(c) the route on which this ship was sailing illegally; and

(d) the goods recovered from this ship?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir.

(b) to (d) Does not arise.

Revival package of Hindustan Shipyard Limited

3154. SHRI NANDI YELLAIAH: Will the Minister of DEFENCE be pleased to state:

(a) whether Andhra Pradesh Government had requested the Ministry to issue necessary instructions to the authorities concerned to expedite the process of finalizing the rehabilitation-cum-revival package of Hindustan Shipyard Limited, Visakhapatnam;

(b) if so, the details in this regard;

(c) the latest status of the request;

(d) the reasons for delay in finalizing the said package; and

(e) by when this package is likely to be finalized and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAMRAJU): (a) and (b) Yes, Sir. The Government of Andhra Pradesh had requested the Ministry of Shipping in 2004-05 to provide rehabilitation-cum-revival package to Hindustan Shipyard Limited (HSL), Visakhapatnam which includes liquidation of outstanding loans, dues and critical investment.

(c) The Government has approved the financial restructuring proposal of HSL for an amount of Rs.824.90 crores in November, 2010.

(d) and (e) HSL was transferred from Ministry of Shipping to Ministry of Defence in February, 2010. Thereafter, in pursuance of the decision of the Government, Ministry of Defence finalized the package in November, 2010 and implemented in March, 2011.